

ಕರ್ನಾಟಕ ಸರ್ಕಾರ



ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ

ನಂ:ಉಪಲೋಕ್-2/ಡಿಇ-196/2019/ಎ.ಆರ್.ಇ-11

ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ,
ಡಾ:ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ವೀದಿ,
ಬೆಂಗಳೂರು-560001.
ದಿನಾಂಕ: 30ನೇ ಏಪ್ರಿಲ್ 2024.

--: ಶಿಫಾರಸ್ಸು :-

ವಿಷಯ: ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ನಾರಾಯಣಸ್ವಾಮಿ, ದ್ವಿತೀಯ ದರ್ಜೆ ಸಹಾಯಕ, ಜಿಲ್ಲಾ ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಕೋಲಾರ ರವರ ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕುರಿತು.

ಉಲ್ಲೇಖ:(1) ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಸಕಇ 269 ಎಸ್‌ಎಲ್‌ಪಿ 2014, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 24/06/2019.

(2) ಉಪಲೋಕಾಯುಕ್ತ, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಬೆಂಗಳೂರು ರವರ ನಾಮನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ: ಉಪಲೋಕ್-2/ಡಿಇ-196/2019 ಬೆಂಗಳೂರು ದಿನಾಂಕ: 10/07/2019.

(3) ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-11, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಬೆಂಗಳೂರು ರವರ ವಿಚಾರಣಾ ವರದಿ ದಿನಾಂಕ: 30/04/2024.

ಸರ್ಕಾರದ ಆದೇಶ ದಿನಾಂಕ: 24/06/2019 ರಂತೆ ಶ್ರೀ ನಾರಾಯಣಸ್ವಾಮಿ, ದ್ವಿತೀಯ ದರ್ಜೆ ಸಹಾಯಕ, ಜಿಲ್ಲಾ ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಕೋಲಾರ (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಅಂದರೆ ಚಿಕ್ಕದಾಗಿ 'ಆ.ಸ.ನೌಕರರು' ಎಂದು ಸಂಭೋದಿಸಲಾಗುವುದು) ರವರ ವಿರುದ್ಧ ಶಿಸ್ತು ಪ್ರಕ್ರಿಯೆಯನ್ನು ಕೈಗೊಂಡು ವಿಚಾರಣೆ ಮಾಡಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಈ ಸಂಸ್ಥೆಗೆ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ವಹಿಸಿರುತ್ತದೆ.

2. ಈ ಸಂಸ್ಥೆಯ ನಾಮನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ: ಉಪಲೋಕ್-2/ಡಿಇ-196/2019 ಬೆಂಗಳೂರು ದಿನಾಂಕ: 10/07/2019ರ ರೀತ್ಯಾ ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-11 ರವರಿಗೆ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿ ತಯಾರು ಮಾಡಿ, ವಿಚಾರಣೆ ನಡೆಸಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿರುತ್ತದೆ.

3. ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ನಾರಾಯಣಸ್ವಾಮಿ, ದ್ವಿತೀಯ ದರ್ಜೆ ಸಹಾಯಕ, ಜಿಲ್ಲಾ ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಕೋಲಾರ ರವರ ವಿರುದ್ಧ ಈ ಕೆಳಗಿನ ದೋಷಾರೋಪಣೆಗಾಗಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲಾಯಿತು.

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ

ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನಾರಾಯಣಸ್ವಾಮಿ ಆದ ನೀವು ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಜಿಲ್ಲಾ ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿಯಲ್ಲಿ ದ್ವಿತೀಯ ದರ್ಜೆ ಸಹಾಯಕರಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಆಯುಕ್ತರು, ಸಮಾಜ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ಬೆಂಗಳೂರು ಇವರು ದಿನಾಂಕ;13-09-2012ರಂದು ಹೊರಡಿಸಿರುವ ಮೂಲ ಆದೇಶದಲ್ಲಿ ಕೋಲಾರ ಮತ್ತು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕುಗಳಲ್ಲಿನ ಕಾಮಗಾರಿಗಳಿಗೆ ಮಾತ್ರ ಮಂಜೂರಾತಿ ನೀಡಿ ಒಟ್ಟು ರೂ.25-00 ಲಕ್ಷಗಳನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿದ್ದು ಸದರಿ ಮೂಲ ಆದೇಶದ ಪತ್ರದಲ್ಲಿ ಆಯುಕ್ತರ ಸಹಿಯಿರುವ ಆದೇಶದ ಕೊನೆಯ ಪುಟವನ್ನು ಉಳಿಸಿಕೊಂಡು ಪ್ರಸ್ತಾವನೆಯನ್ನು ಒಳಗೊಂಡಂತೆ ಇನ್ನುಳಿದ ಭಾಗವನ್ನು ಮರು ಸೃಷ್ಟಿಸಿ ಮೂಲಕ ಸಹಿ ಇರುವ ಕೊನೆಯ ಪುಟದಲ್ಲಿ 47 ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ 12 ಆದೇಶಗಳಲ್ಲಿ ಮಾಲೂರು, ಬಂಗಾರಪೇಟೆ, ಶ್ರೀನಿವಾಸಪುರ, ಮುಳಬಾಗಿಲು ಮತ್ತು ಕೋಲಾರ ತಾಲ್ಲೂಕುಗಳನ್ನು ಪೋರ್ಜರಿ ಮಾಡಿ ಮೇಲಧಿಕಾರಿಗಳ ಗಮನಕ್ಕೆ ತರದೆ 12 ಆದೇಶಗಳನ್ನು ಮರು ಸೃಷ್ಟಿಸಿ ಕಾಮಗಾರಿಗಳ ಅನುಮೋದನೆ ಪಡೆದು, ಗುತ್ತಿಗೆದಾರರಿಗೆ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಲು ನಿಯಮಕ್ಕೆ ವಿರುದ್ಧವಾಗಿ ಆದೇಶ ನೀಡಿ 12 ಕಡತಗಳಲ್ಲಿ ರೂ.233.46 ಲಕ್ಷಗಳ ಹಣ ದುರುಪಯೋಗಪಡಿಸಲು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ

L

ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1)(i) (ii) (iii)ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿರುತ್ತೀರಿ.

4. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು (ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-11), ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರು ಮೌಖಿಕ ಮತ್ತು ದಾಖಲಾತಿಗಳ ಸಾಕ್ಷ್ಯಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿ, ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ನಾರಾಯಣಸ್ವಾಮಿ, ದ್ವಿತೀಯ ದರ್ಜೆ ಸಹಾಯಕ, ಜಿಲ್ಲಾ ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಕೋಲಾರ ರವರ ವಿರುದ್ಧ ಮೇಲ್ಕಾಣಿಸಿದ ದೋಷಾರೋಪಣೆಯನ್ನು ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು 'ಸಫಲವಾಗಿರುತ್ತದೆ' ಎಂದು ಅಭಿಪ್ರಾಯಿಸಿದ್ದಾರೆ.

5. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ದೋಷಾರೋಪಣೆಯನ್ನು ರುಜುವಾತುಪಡಿಸಲು ನಾಲ್ವರು ಸಾಕ್ಷಿಗಳನ್ನು ಅಂದರೆ ಪಿ.ಡಬ್ಲ್ಯೂ-1 ರಿಂದ ಪಿ.ಡಬ್ಲ್ಯೂ-4 ರವರುಗಳನ್ನು ವಿಚಾರಣೆಗೆ ಒಳಪಡಿಸಿ ಹಾಗೂ ನಿಶಾನೆ ಪಿ-1 ರಿಂದ ಪಿ-24 ರಂತೆ ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಲಾಗಿದೆ.

6. ದೋಷಾರೋಪಣೆಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಮತ್ತು ದೋಷಾರೋಪಣೆಯಲ್ಲಿ ಮಾಡಿರುವ ಆರೋಪಗಳನ್ನು ಮತ್ತು ಸಾಕ್ಷ್ಯಾಧಾರಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳ ವರದಿಯ ಖಂಡಿಕೆ 19 ರಲ್ಲಿನ ವಿಚಾರಗಳು ಎದುರುದಾರರ ವಿರುದ್ಧ 'ಸರ್ಕಾರದ ದಾಖಲೆಗಳನ್ನು ಹಾಗೂ ಮೇಲಾಧಿಕಾರಿಗಳ ಸಹಿಗಳನ್ನು ದುರುಪಯೋಗಪಡಿಸಿ ಮತ್ತು 47 ಕೆಲಸ-ಕಾರ್ಯಗಳಲ್ಲಿ ರೂ.233.64/- ಲಕ್ಷಗಳ ವಹಿವಾಟನ್ನು ಮಾಡಿರುವುದು ಮತ್ತು ತೀವ್ರತರವಾದ ದುರ್ನಡತೆ ಪ್ರದರ್ಶಿಸಿರುವುದು' ಕಂಡುಬರುತ್ತದೆ ಎಂದು ಅಭಿಪ್ರಾಯಪಟ್ಟಿರುತ್ತಾರೆ. ಇವೆಲ್ಲವುಗಳು ಸಾಕ್ಷ್ಯಾಧಾರಗಳ ಮೇಲೆ ಸಲ್ಲಿಸಿರುವ ವರದಿಯಾಗಿ ಕಂಡುಬರುತ್ತದೆ. ಆದ್ದರಿಂದ ಎದುರುದಾರರಿಗೆ ತೀವ್ರ ರೂಪವಾದ ಶಿಕ್ಷೆಯನ್ನು ವಿಧಿಸಲು ಸಹ ಸರ್ಕಾರದ ವಿವೇಚನೆಗೆ ಬಿಟ್ಟಿರುತ್ತದೆ.

L.

7. ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಆಪಾದಿಸಿದ ಆರೋಪಗಳ ಬಗ್ಗೆ ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿ ಹಾಗೂ ಅದಕ್ಕೆ ಪೂರಕವಾಗಿ ಸಲ್ಲಿಸಿರುವ ದಾಖಲಾತಿಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯಲ್ಲಿ ಹಸ್ತಕ್ಷೇಪ ಮಾಡಲು ಯಾವುದೇ ಸಕಾರಣಗಳು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಅಂಗೀಕರಿಸುವಂತೆ ಈ ಮೂಲಕ ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದೆ.
8. ಆ.ಸ.ನೌಕರರ ಪ್ರಥಮ ಮೌಖಿಕ ಹೇಳಿಕೆಯ ಪ್ರಕಾರ ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ಮಾಹಿತಿಯಂತೆ, ದಿನಾಂಕ: 31/03/2029 ರಂದು ನಿವೃತ್ತಿ ಹೊಂದುತ್ತಾರೆ.
9. ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ನಾರಾಯಣಸ್ವಾಮಿ, ದ್ವಿತೀಯ ದರ್ಜೆ ಸಹಾಯಕ, ಜಿಲ್ಲಾ ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಕೋಲಾರ ರವರ ವಿರುದ್ಧ ಸಾಭೀತಾಗಿರುವ ಆರೋಪದ ಸ್ವರೂಪವನ್ನು ಹಾಗೂ ಸಂದರ್ಭಗಳ ಸಂಪೂರ್ಣತೆಯನ್ನು ಪರಿಗಣಿಸಿ, ಆರೋಪಗಳನ್ನು ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ 'ಸಫಲವಾಗಿರುತ್ತದೆ' ಎಂದು ನಿರ್ಣಯಿಸಿದೆ:-
- “ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ನಾರಾಯಣಸ್ವಾಮಿ, ದ್ವಿತೀಯ ದರ್ಜೆ ಸಹಾಯಕ, ಜಿಲ್ಲಾ ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಕೋಲಾರ ರವರಿಗೆ ಕಡ್ಡಾಯ ನಿವೃತ್ತಿಯ ದಂಡನೆಯನ್ನು ವಿಧಿಸಬಹುದೆಂದು ಸರ್ಕಾರದ ವಿವೇಚನೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದೆ”.
10. ಸದರಿ ವಿಷಯದಲ್ಲಿ ತೆಗೆದುಕೊಂಡ ಕ್ರಮವನ್ನು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ತಿಳಿಸತಕ್ಕದ್ದು.
ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಇದರೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ.

30/4/24
(ನ್ಯಾಯಮೂರ್ತಿ ಕೆ.ಎನ್.ಫಣೀಂದ್ರ)
ಉಪಲೋಕಾಯುಕ್ತ-1,
ಕರ್ನಾಟಕ ರಾಜ್ಯ.

KARNATAKA LOKAYUKTA

NO. UPLOK-2/DE/196/2019/ARE-11

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Date: 30/04/2024.**:: ENQUIRY REPORT ::**

Sub: Departmental Enquiry against
Sri Narayanaswamy, Second Division
Assistant, Office of the District Social Welfare
Officer, Kolar -reg.

Ref: 1. Reference under Section 7(2-A) of
Karnataka Lokayukta Act, made by the
Government relating to misappropriation of
amount by Commissioner, Social Welfare
Department.

2. Report under section 12(3) of the KLA Act.
1984 in No.Compt/LOK/BD/362/
2015/ARE-6, dated:27/12/2018.

3. Order No. ಸಕಇ 269 ಎಸ್‌ಎಸ್‌ಪಿ 2014 ಬೆಂಗಳೂರು,
ದಿನಾಂಕ:24/06/2019.

4. Nomination Order No. UPLOK-
2/DE/196/2019, Bengaluru, dated
10/07/2019.

1. The Departmental Enquiry is initiated against
Sri Narayanaswamy, Second Division Assistant, Office of the



District Social Welfare Officer, Kolar (hereinafter referred to as the Delinquent Government Officials, in short DGO). DGO while working as Second Division Assistant in office of the District Social Welfare Officer, Kolar, the Commissioner, Social Welfare Department, Bengaluru had passed order dated 13/09/2012 and in the original order Rs.25 lakhs was released for the works done in Kolar and Mulabagilu taluks only and though the Commissioner, Social Welfare Department, Bangalore has not issued 12 orders pertaining to 47 works for a sum of ₹233.46 lakhs, but the DGO by using the signature of the Commissioner in the last page of the previous order has concocted and created the alleged 12 orders pertaining to 47 works to be carried out at Malur, Bangarapet, Srinivasapur, Mulabagilu and Kolar Taluks and issued work orders to the Contactors for carrying out the work which is against the Rules and thereby he has misappropriated and committed official mis- conduct dereliction of duty and thereby failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of Government Servants and thus is guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966.

2. The Hon'ble Lokayukta received reference under Section 7(2A) of Karnataka Lokayukta Act vide the order of Government of Karnataka No. ಸಕಇ 269 ಎಸ್‌ಎಸ್‌ಪಿ 2014, Bangalore dated. 20.01.2015, for holding the enquiry regarding creating 12 bogus orders passed, showing as if they are signed by the Commissioner, Social Welfare Department, for providing



infrastructure such as concrete road and concrete drainage in the schedule caste colonies in Kolar District and misappropriation of the amount released for the said works. After receipt of the said reference, case has been registered and matter was referred to the Superintendent of Police, Karnataka Lokayukta, Kolar for investigation and to submit the report. Accordingly, Superintendent of Police, Karnataka Lokayukta, Kolar got investigated the matter through Police Inspector and submitted the investigation report dated 28.05.2015. The Hon'ble Lokayukta on perusal of the report, materials, comments of DGO and other documents, found prima facie case and forwarded report dated 27/12/2018 U/s 12(3) of Karnataka Lokayukta Act, 1984 and recommended the competent authority to initiate disciplinary proceedings against the DGO and to entrust the enquiry to the Hon'ble Lokayukta, Karnataka under Rule 14-A of the KCS (CC& A) Rules 1957. The Competent Authority by order dated 24/06/2019 entrusted the matter to the Hon'ble Lokayukta.

3. The Hon'ble Upalokayukta by order dated 10/07/2019, nominated Additional Registrar Enquiries-11 to conduct the enquiry.
4. The Articles of charge as framed by Additional Registrar Enquiries-11 is as follows:

A handwritten signature in blue ink, followed by a horizontal line and the date '30/4' written below it.

ಅನುಬಂಧ-1ದೋಷಾರೋಪಣೆ

ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನಾರಾಯಣಸ್ವಾಮಿ ಆದ ನೀವು ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಜಿಲ್ಲಾ ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿಯಲ್ಲಿ ದ್ವಿತೀಯ ದರ್ಜೆ ಸಹಾಯಕರಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಆಯುಕ್ತರು, ಸಮಾಜ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ಬೆಂಗಳೂರು ಇವರು ದಿನಾಂಕ;13-09-2012ರಂದು ಹೊರಡಿಸಿರುವ ಮೂಲ ಆದೇಶದಲ್ಲಿ ಕೋಲಾರ ಮತ್ತು ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕುಗಳಲ್ಲಿನ ಕಾಮಗಾರಿಗಳಿಗೆ ಮಾತ್ರ ಮಂಜೂರಾತಿ ನೀಡಿ ಒಟ್ಟು ರೂ.25-00 ಲಕ್ಷಗಳನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿದ್ದು ಸದರಿ ಮೂಲ ಆದೇಶದ ಪತ್ರದಲ್ಲಿ ಆಯುಕ್ತರ ಸಹಿಯಿರುವ ಆದೇಶದ ಕೊನೆಯ ಪುಟವನ್ನು ಉಳಿಸಿಕೊಂಡು ಪ್ರಸ್ತಾವನೆಯನ್ನು ಒಳಗೊಂಡಂತೆ ಇನ್ನುಳಿದ ಭಾಗವನ್ನು ಮರು ಸೃಷ್ಟಿಸಿ ಮೂಲಕ ಸಹಿ ಇರುವ ಕೊನೆಯ ಪುಟದಲ್ಲಿ 47 ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ 12 ಆದೇಶಗಳಲ್ಲಿ ಷರಾಃ, ಬಂಗಾರಪೇಟೆ, ಶ್ರೀನಿವಾಸಪುರ, ಮುಳಬಾಗಿಲು ಮತ್ತು ಕೋಲಾರ ತಾಲ್ಲೂಕುಗಳನ್ನು ಪೋರ್ಜರಿ ಮಾಡಿ ಮೇಲಧಿಕಾರಿಗಳ ಗಮನಕ್ಕೆ ತರದೆ 12 ಆದೇಶಗಳನ್ನು ಮರು ಸೃಷ್ಟಿಸಿ ಕಾಮಗಾರಿಗಳ ಅನುಮೋದನೆ ಪಡೆದು, ಗುತ್ತಿಗೆದಾರರಿಗೆ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಲು ನಿಯಮಕ್ಕೆ ವಿರುದ್ಧವಾಗಿ ಆದೇಶ ನೀಡಿ 12 ಕಡತಗಳಲ್ಲಿ ರೂ.233.46 ಲಕ್ಷಗಳ ಹಣ ದುರುಪಯೋಗಪಡಿಸಲು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1)(i) (ii) (iii)ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿರುತ್ತೀರಿ.

5. The statement of imputations of misconduct as framed by Additional Registrar Enquiries-11 is as follows:-



ಅನುಬಂಧ-2ದೋಷಾರೋಪಣೆ ವಿವರ

ಘನ ರಾಜ್ಯ ಸರ್ಕಾರವು ಸೂಕ್ತ ನಿರ್ದೇಶನ ನೀಡಿ ತನಿಖೆಯನ್ನು ಕೈಗೊಳ್ಳಲು ಘನ ಲೋಕಾಯುಕ್ತ ಸಂಸ್ಥೆಗೆ ವಹಿಸಿದ ಪ್ರಕರಣದಲ್ಲಿ ಕೋಲಾರದ ಜಿಲ್ಲಾ ಸಮಾಜ ಕಲ್ಯಾಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿಯಲ್ಲಿನ ದ್ವಿತೀಯ ದರ್ಜೆ ಸಹಾಯಕರಾದ ನಾರಾಯಣಸ್ವಾಮಿ ರವರು 2012ರಲ್ಲಿ ಆಯುಕ್ತರು, ಸಮಾಜ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ಬೆಂಗಳೂರು ರವರು ಸಹಿ ಮಾಡಿ ಹೊರಡಿಸಿದಂತಹ ಸರ್ಕಾರದ ಆದೇಶದ ಕೊನೆಯ ಪುಟವನ್ನು ಉಳಿಸಿಕೊಂಡು ಇನ್ನುಳಿದಂತೆ ಹೊಸದಾಗಿ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಲು ಅನುದಾನ ಬಿಡುಗಡೆ ಮಾಡಿರುವಂತೆ ಆದೇಶವನ್ನು ಸೃಷ್ಟಿಸಿಕೊಂಡಿರುವುದನ್ನು ಕೋಲಾರ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಠಾಣೆಯ ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು ತನಿಖೆ ನಡೆಸಿ ತನಿಖಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಪೊಲೀಸ್ ನಿರೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಕೋಲಾರ ರವರಿಗೆ ವಹಿಸಿದ್ದು, ತನಿಖಾಧಿಕಾರಿಯಾದ ಪೊಲೀಸ್ ನಿರೀಕ್ಷಕರು ತನಿಖೆಯನ್ನು ನಡೆಸಿ ತನಿಖಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ತನಿಖಾ ವರದಿಯಲ್ಲಿ ಈ ಕೆಳಕಂಡ ಅಂಶಗಳು ಕಂಡುಬಂದಿರುತ್ತವೆ.

- 1) ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಮಾಲೂರು ತಾಲ್ಲೂಕಿನ ಚಿಕ್ಕತಿರುಪತಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಅಂಚೆ ಮುಸ್ಸೂರು ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ, ಡಿ.ಎನ್. ದೊಡ್ಡಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಅಹನ್ಯ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ, ಚಿಕ್ಕಕುಂತೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಹಿಜುವನಹಳ್ಳಿ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ, ಅಬ್ಬೇನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ತಂಬಿಹಳ್ಳಿ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ ಹಾಗೂ ಚಿಕ್ಕಕುಂತೂರು ಗ್ರಾಮಪಂಚಾಯಿತಿಯ ದೊಡ್ಡಕುಂತೂರು ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ ಸಿಸಿ ರಸ್ತೆ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗೆ ತಲಾ ರೂ.5-00 ಲಕ್ಷದಂತೆ ಒಟ್ಟು ರೂ.25-00 ಲಕ್ಷಗಳ ಅನುದಾನ ಮಂಜೂರಾದ ಬಗ್ಗೆ ನಕಲಿ ಆದೇಶ ಸೃಷ್ಟಿಸಿರುವುದು.
- 2) ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಮಾಲೂರು ತಾಲ್ಲೂಕಿನ ಚಿಕ್ಕತಿರುಪತಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಸಂಪಂಗರೆ ಗ್ರಾಮದ ಮಯೂರಿಪುರಂ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ, ಚಿಕ್ಕತಿರುಪತಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಕಲ್ಲೆರೆ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ, ಚಿಕ್ಕತಿರುಪತಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ರಾಜಕೃಷ್ಣಪುರ ಗ್ರಾಮದ ಮಯೂರಿಪುರಂ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ, ಸಿಸಿ ರಸ್ತೆ ನಿರ್ಮಾಣ


30/4

ಕಾಮಗಾರಿಗೆ ತಲಾ ರೂ.5-00 ಲಕ್ಷದಂತೆ ಒಟ್ಟು ರೂ.15-00 ಲಕ್ಷಗಳ ಅನುದಾನ ಮಂಜೂರಾದ ಬಗ್ಗೆ ನಕಲಿ ಆದೇಶ ಸೃಷ್ಟಿಸಿರುವುದು.

- 3) ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಬಂಗಾರಪೇಟೆ ತಾಲ್ಲೂಕು ಟಿ.ಗೊಲ್ಲಹಳ್ಳಿ ಗ್ರಾಮಪಂಚಾಯತಿಯ ಚಿನ್ನಪ್ಪನಹಳ್ಳಿ ಗ್ರಾಮದ ವೆಂಕಟೇಶಪ್ಪನ ಮನೆಯಿಂದ ವೆಂಕಟಪ್ಪನ ಮನೆವರೆಗೆ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ, ಟಿ. ಗೊಲ್ಲಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಕೋಗಿಲಹಳ್ಳಿ ಗ್ರಾಮದ ಗೋವಿಂದಪ್ಪನ ಮನೆಯಿಂದ ಕೆಂಪಣ್ಣನವರ ಮನೆವರೆಗೆ ಪರಿಶಿಷ್ಟ ಕಾಲೋನಿಯಲ್ಲಿ, ಟಿ. ಗೊಲ್ಲಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಕಳ್ಳಿಕುಪ್ಪ ಗ್ರಾಮದ ನಾರಾಯಣಸ್ವಾಮಿ ಮನೆಯಿಂದ ಊರುಬಾಗಿಲುವರೆಗೆ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ ಮತ್ತು ಟಿ.ಗೊಲ್ಲಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ತಂಬಾರ್ಲಹಳ್ಳಿ ಗ್ರಾಮದ ಸುಬ್ಬರಾಯಪ್ಪನ ಮನೆಯಿಂದ ವೆಂಕಟರಾಯಪ್ಪನ ಮನೆವರೆಗೆ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ ಸಿಸಿ ರಸ್ತೆ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗೆ ತಲಾ ರೂ.4-99 ಲಕ್ಷದಂತೆ ಒಟ್ಟು ರೂ.19-96 ಲಕ್ಷಗಳ ಅನುದಾನ ಮಂಜೂರಾದ ಬಗ್ಗೆ ನಕಲಿ ಆದೇಶ ಸೃಷ್ಟಿಸಿರುವುದು.
- 4) ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಶ್ರೀನಿವಾಸಪುರ ತಾಲ್ಲೂಕು ಪುಲಗೂರಕೋಟೆ ಗ್ರಾಮಪಂಚಾಯತಿಯ ಚಿನ್ನಯ್ಯಗಾರಿಪಲ್ಲಿ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯ ಮ್ಯಾಕಲನಾರಾಯಣಸ್ವಾಮಿ ಮನೆಯಿಂದ ರಾಮಸ್ವಾಮಿ ಮನೆವರೆಗೆ, ಪುರಗೂರಕೋಟೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಕಮತಂಪಲ್ಲಿ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯ ತಿರುಮಲಪ್ಪ ಮನೆಯಿಂದ ಅಶ್ವತ್ಥಕಟ್ಟೆವರೆಗೆ, ಕೋಡಿಪಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ನಕ್ಕಲಗಡ್ಡೆ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯ ಡ್ರೈವರ್ ನಾರಾಯಣಸ್ವಾಮಿ ಮನೆಯಿಂದ ರವಣಪ್ಪ ಮನೆವರೆಗೆ, ತಾಡಿಗೋಳ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಗುಲ್ಲಕುಮಟೆ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯ ಕದಿರಪ್ಪ ಮನೆಯಿಂದ ಸಿಸಿ ರಸ್ತೆವರೆಗೆ ಮತ್ತು ಕೋಡಿಪಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ನಕ್ಕಲಗಡ್ಡೆ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯ ಬೋಪೆದ್ದನ್ನ ಮನೆಯಿಂದ ಶ್ರೀರಾಮ ಮನೆವರೆಗೆ ಸಿಸಿ ರಸ್ತೆ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗೆ ತಲಾ ರೂ.4-90 ಲಕ್ಷದಂತೆ ಒಟ್ಟು ರೂ.24-50 ಲಕ್ಷಗಳ ಅನುದಾನ ಮಂಜೂರಾದ ಬಗ್ಗೆ ನಕಲಿ ಆದೇಶ ಸೃಷ್ಟಿಸಿರುವುದು.
- 5) ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಮಾಲೂರು ತಾಲ್ಲೂಕಿನ ಅರಳೇರಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಹುಲ್ಲೂರು ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ, ಅರಳೇರಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಗ್ರಾಮದ ಅರಳೇರಿ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ


30/4

ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ, ಅರಳೇರಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಮೇಡಹಟ್ಟಿ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ ಮತ್ತು ಅರಳೇರಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಚಾಕನಹಳ್ಳಿ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ ಸಿಸಿ ರಸ್ತೆ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗೆ ತಲಾ ರೂ.5-00 ಲಕ್ಷದಂತೆ ಒಟ್ಟು ರೂ.20-00 ಲಕ್ಷಗಳ ಅನುದಾನ ಮಂಜೂರಾದ ಬಗ್ಗೆ ನಕಲಿ ಆದೇಶ ಸೃಷ್ಟಿಸಿರುವುದು.

6) ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ದೇವರಾಯನಸಮುದ್ರ ಗ್ರಾಮಪಂಚಾಯಿತಿಯ ವರದಗಾನಹಳ್ಳಿ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ, ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮಪಂಚಾಯಿತಿಯ ವಿ. ಗಂಗಾಪುರ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ, ಆವಣಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಜೋಳನಗುಂಟೆ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ, ಆವಣಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ರಾಮಸಂದ್ರ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ, ಬಲ್ಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಅತ್ತಿಕುಂಟೆ ಗ್ರಾಮ, ವಿಜಲಾಪುರ ಗ್ರಾಮ, ಗಂಜಿಗುಂಟೆ ಗ್ರಾಮ ಮತ್ತು ಎಸ್.ಐ. ಅನಂತರಪುರ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ ಸಿಸಿ ರಸ್ತೆ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗೆ ತಲಾ ರೂ.5-00 ಲಕ್ಷದಂತೆ ಒಟ್ಟು ರೂ.40-00 ಲಕ್ಷಗಳ ಅನುದಾನ ಮಂಜೂರಾದ ಬಗ್ಗೆ ನಕಲಿ ಆದೇಶ ಸೃಷ್ಟಿಸಿರುವುದು.

7) ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಕೋಲಾರ ತಾಲ್ಲೂಕಿನ ಹೊದಲವಾಡಿ ಗ್ರಾಮದ ಬೇತನಗರ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ, ಮೂರಾಂಡಹಳ್ಳಿ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ ಮತ್ತು ಅರಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಬಾರಾಂಡಹಳ್ಳಿ ಗ್ರಾಮದ ಅಂಬೇಡ್ಕರ್ ನಗರದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ ಸಿಸಿ ರಸ್ತೆ ಮತ್ತು ಚರಂಡಿ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗೆ ತಲಾ ರೂ.5-00 ಲಕ್ಷದಂತೆ ಒಟ್ಟು ರೂ.15-00 ಲಕ್ಷಗಳ ಅನುದಾನ ಮಂಜೂರಾದ ಬಗ್ಗೆ ನಕಲಿ ಆದೇಶ ಸೃಷ್ಟಿಸಿರುವುದು.

8) ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಶ್ರೀನಿವಾಸಪುರ ತಾಲ್ಲೂಕಿನ ಕೋಡಿಪಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಅವಗಾನಪಲ್ಲಿ ಗ್ರಾಮ, ಮುರುಮುಪಲ್ಲಿ ಗ್ರಾಮ ಮತ್ತು ಶೀಲೆಪಲ್ಲಿ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ, ಸಿಸಿ ರಸ್ತೆ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗೆ ತಲಾ ರೂ.5-00 ಲಕ್ಷದಂತೆ ಒಟ್ಟು ರೂ.25-00 ಲಕ್ಷಗಳ ಅನುದಾನ ಮಂಜೂರಾದ ಬಗ್ಗೆ ನಕಲಿ ಆದೇಶ ಸೃಷ್ಟಿಸಿರುವುದು.

30/4

- 9) ಶ್ರೀನಿವಾಸಪುರ ತಾಲ್ಲೂಕಿನ ಅರಿಕುಂಟೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ದೊಡಮಲದೊಡ್ಡಿ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ, ಜೆ. ತಿಮ್ಮಸಂದ್ರ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಜೆ.ವಡ್ಡರಕಾಲೋನಿ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ ಮತ್ತು ಲಕ್ಷ್ಮೀಪುರ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಗೌಡತಾತನಹಳ್ಳಿ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ ಸಿಸಿ ರಸ್ತೆ ಮತ್ತು ಚರಂಡಿ ನಿರ್ಮಾಣ ತಲಾ ರೂ.5-00 ಲಕ್ಷದಂತೆ ಒಟ್ಟು ರೂ.15-00 ಲಕ್ಷಗಳ ಅನುದಾನ ಮಂಜೂರಾದ ಬಗ್ಗೆ ನಕಲಿ ಆದೇಶ ಸೃಷ್ಟಿಸಿರುವುದು.
- 10) ಶ್ರೀನಿವಾಸಪುರ ತಾಲ್ಲೂಕಿನ ಅರಿಕುಂಟೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಬಂಡಪಲ್ಲಿ ಗ್ರಾಮ, ಚಕ್ಕಾರ್ಲಹಳ್ಳಿ ಮತ್ತು ಕಂಬಾಲಹಳ್ಳಿ ಗ್ರಾಮಗಳ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ ಸಿಸಿ ರಸ್ತೆ ಮತ್ತು ಚರಂಡಿ ನಿರ್ಮಾಣ ತಲಾ ರೂ.5-00 ಲಕ್ಷದಂತೆ ಒಟ್ಟು ರೂ.15-00 ಲಕ್ಷಗಳ ಅನುದಾನ ಮಂಜೂರಾದ ಬಗ್ಗೆ ನಕಲಿ ಆದೇಶ ಸೃಷ್ಟಿಸಿರುವುದು.
- 11) ಶ್ರೀನಿವಾಸಪುರ ತಾಲ್ಲೂಕಿನ ಮುದಿಮಡಗು ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಹಕ್ಕಿಪಕ್ಕಿ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ, (ರೂ.5-00 ಲಕ್ಷ) ಕೋಡಿಪಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ನಕ್ಕಲಗಡ್ಡ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ (ರೂ.5-00 ಲಕ್ಷ) ಮತ್ತು ಜೆ. ತಿಮ್ಮಸಂದ್ರ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಜೆ. ವಡ್ಡರ ಕಾಲೋನಿ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ (ರೂ.47-00 ಲಕ್ಷ) ಸಿಸಿ ರಸ್ತೆ ನಿರ್ಮಾಣಕ್ಕೆ ಒಟ್ಟು ರೂ.14-00 ಲಕ್ಷಗಳ ಅನುದಾನ ಮಂಜೂರಾದ ಬಗ್ಗೆ ನಕಲಿ ಆದೇಶ ಸೃಷ್ಟಿಸಿರುವುದು.
- 12) ಶ್ರೀನಿವಾಸಪುರ ತಾಲ್ಲೂಕಿನ ಹೊದಲಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಇಮರಕುಂಟೆ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ, ಜೆ. ತಿಮ್ಮಸಂದ್ರ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಜೆ. ವಡ್ಡರಕಾಲೋನಿ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ ಮತ್ತು ಜೆ.ತಿಮ್ಮಸಂದ್ರ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಕಿರುವಾರ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜಾತಿ ಕಾಲೋನಿಯಲ್ಲಿ ಸಿಸಿ ರಸ್ತೆ ಮತ್ತು ಚರಂಡಿ ನಿರ್ಮಾಣಕ್ಕೆ ತಲಾರ ರೂ.5-00 ಲಕ್ಷದಂತೆ ಒಟ್ಟು ರೂ.15-00 ಲಕ್ಷಗಳ ಅನುದಾನ ಮಂಜೂರಾದ ಬಗ್ಗೆ ನಕಲಿ ಆದೇಶ ಸೃಷ್ಟಿಸಿರುವುದು.

30/4

ದೂರುದಾರರ ಆಪಾದನೆಯಲ್ಲಿನ ಅಂಶ, ಆಪಾದಿತರು ಕೊಟ್ಟಂತಹ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಒಪ್ಪಲು ಬರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತಾ, ಆಪಾದಿತರು ತಮ್ಮ ಕರ್ತವ್ಯವನ್ನು ನಿಷ್ಠೆಯಿಂದ ಮಾಡಿಲ್ಲದಿರುವುದು ಕಂಡುಬಂದಿದ್ದರಿಂದ ಮತ್ತು ಈ ಕೃತ್ಯ ದುರ್ನಡತೆ ಎಂಬ ಪರಿಭಾಷೆಯಲ್ಲಿ ಬರುವುದರಿಂದ ಕರ್ನಾಟಕ ಸಿವಿಲ್ ಸೇವಾ (ನಡತೆ) 1966ರಡಿ ನಿಯಮ 3(1)(i) (ii) (iii)ರಡಿಯಲ್ಲಿ ದುರ್ವರ್ತನೆ ಮಾಡಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ ಆಪಾದಿತ ನೌಕರರ ವಿರುದ್ಧ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಗೌರವಾನ್ವಿತ ಲೋಕಾಯುಕ್ತರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-11 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ಮೇಲೆ ಈ ದೋಷಾರೋಪಣೆ.

6. Notice of Articles of charge, statement of imputation of misconduct with list of witnesses and documents was served upon the DGO. In response to the service of articles of charge, DGO has entered appearance on 09/10/2020 and has not engaged advocate for defence. In the course of first oral statement of the DGO recorded on 09/10/2020, he pleaded not guilty and claimed to be enquired. **The date of Retirement of DGO is 31/03/2029.**

7. The DGO has not filed his written statement.

8. The points that arise for consideration are as follows:-

1. Whether the disciplinary authority proves that DGO while working as Second Division Assistant in office of the District

30/4

Social Welfare Officer, Kolar, the Commissioner, Social Welfare Department, Bengaluru had passed order dated 13/09/2012 and in the original order Rs.25 lakhs was released for the works done in Kolar and Mulabagilu taluks only and though the Commissioner, Social Welfare Department, Bangalore has not issued 12 orders pertaining to 47 works for a sum of ₹233.46 lakhs, but the DGO by using the signature of the Commissioner in the last page of the previous order has concocted and created the alleged 12 orders pertaining to 47 works to be carried out at Malur, Bangarapet, Srinivasapur, Mulabagilu and Kolar Taluks and issued work orders to the Contactors for carrying out the work which is against the Rules and thereby he has misappropriated and committed official mis- conduct dereliction of duty and thereby failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of Government Servants and thus is guilty of


30/4

**misconduct under Rule 3(1)(i) to (iii) of
KCS (Conduct) Rules 1966.?**

2. What findings?

9. (a) The disciplinary authority has examined Investigating Officer, Sri. Ashwathanarayanawamy B.N. as PW-1, Complainant, Sri Shivakumar M.V. as PW-2, Investigating Officer, Sri K.M.Chinnaswamy as PW-3 and Investigating Officer, Sri.Munikrishna as PW-4 and got exhibited Ex.P-1 and 24 on it's behalf.
- (b) The DGO has not examined himself and has not got exhibited any documents on his behalf.
- (c) Since DGO has not examined himself and not got marked any documents on his behalf, notice was sent to him to appear before this authority to put to him incriminating circumstances which appeared against him in the evidence of PWs 1 and 4 by way of questionnaire. The notice was served to DGO through watsapp. But inspite of service of notice DGO remained absent and has not appeared before this authority to record questionnaire.
10. The DGO has not appeared before this authority and has not submitted his side arguments inspite of giving sufficient opportunity and the same is taken as nil. Heard the argument of Learned

A handwritten signature in blue ink, followed by the date '30/4' written below it.

Presenting Officer for the Disciplinary authority and perused all the documents.

11. The answers to the above points are:

1. In the Affirmative.
2. As per final findings for the following:-

REASONS

12. **Point No.1:-** (a) PW-1/Investigating Officer, Sri. Ashwathanarayananaswamy B.N. has deposed in his evidence that, he has worked as Police Inspector in Karnataka Lokayukta, Kolar from December 2012 to 14/05/2015. That Social Welfare Department has submitted report to the Government stating that DGO who was working as SDA in Social Welfare office, Kolar district has created some documents in the name of Commissioner, Social Welfare department, Bengaluru with respect to release of amount from the Government for providing basic infrastructures to S.C/S.T colonies for development of CC roads and drainages in Kolar district. The DGO has created 12 fake orders in this regard.

PW-1 further deposed that, the Government had referred this matter to Hon'ble Lokayukta for investigation and on 28/01/2015 the said case was registered in COMPT/LOK/BD/362/2015 and the matter was referred for investigation for SP, KLA, Kolar.


304

PW-1 further deposed that, on 06/02/2015 SP, KLA, Kolar has referred this matter for investigation to him and identified the letter sent to SP, KLA, Kolar by Hon'ble Lokayukta along with Government proceedings and note sheet in COMPT/LOK/BD/362/2015 as per Ex.P-1.

PW-1 further deposed that, On 12/02/2015 he has written letter through SP, KLA, Kolar to District Social Welfare Officer, Kolar seeking order copy and documents pertaining to 12 fake orders as per Ex.P-2. That on 18/02/2015 District Social Welfare Officer, Kolar has sent information with respect to 12 fake orders along with relevant documents as per Ex.P-3.

PW-1 further deposed that, District Social Welfare Officer, Kolar district has written a letter to Commissioner of Social Welfare Department, Bengaluru seeking information about 12 fake orders as per Ex.P-4. The Commissioner of Social Welfare Department, Bengaluru has written letter to District Social Welfare Officer, Kolar district on 19/05/2014 to investigate and give report with respect to 12 fake orders and take action against the persons responsible for the same as per Ex.P-5. PW-1 further deposed that the District Social Welfare Officer, Kolar district has enclosed 12 fake orders which is from page no. 26 to 49 as per Ex.P-6.

PW-1 further deposed that, on 16/04/2015 he has taken the statement of M.V.Shivakumar, S/o. Veerabhadregowda, District Social Welfare officer, Social Welfare Department, Kolar as per Ex.P-7. That, on 24/04/2015 he has given requisition to S.I, Gulpete police station through S.P, Kolar to produce documents

A handwritten signature in blue ink, followed by a diagonal line and the date '30/4' written below it.

related to crime no. 75/2014 of Gulpete police station as per Ex.P-8.

PW-1 further deposed that, on 27/04/2015 the S.I, Gulpete police station has sent letter along with copy of FIR along with complaint as per Ex.P-9 to Ex.P-11 respectively. That the said S.I has sent 12 fake order copies with concerned documents along with letter. The fake order with respect to construction of CC road in Musukoor Village, Aahanya Village, Hijuvanahalli Village, Thambihalli village and Doddakunthuru village of Maluru Taluk, Kolar District where it is shown that Rs. 5 lakh grant has been approved for each village total amounting to Rs. 25 lakhs where documents are created with respect to sanction of grant amount which is from page no. 67 to 99 and together marked as Ex.P-12.

PW-1 further deposed that, the fake order with respect to construction of CC road in Sampangere Village-Mayuripuram, Kalkere Village, Ramakrishnapura Village-Mayuripuram of Maluru Taluk, Kolar District where it is shown that Rs. 5 lakh grant has been approved for each village total amounting to Rs. 15 lakhs where documents are created with respect to sanction of grant amount which is from page no. 100 to 128 as per Ex.P-13.

PW-1 further deposed that, the fake order with respect to construction of CC road in Chinnappanahalli Village, Kogila village, Tahallikoppa village and Tambarlahalli village of Bangarpete Taluk, Kolar District where it is shown that Rs. 4.99 lakh grant has been approved for each village total amounting to Rs. 19.96 lakhs where documents are created with respect to

A handwritten signature in blue ink, followed by the date '30/4' written below it.

sanction of grant amount which is from page no. 129 to 152 as per Ex.P-14.

PW-1 further deposed that, the fake order with respect to construction of CC road in Chinnayyagarepalli village, Kamatampalli village, Nakkalagadda village, Gullakumatte Village and Nakkalagadda village of Srinivasapura Taluk, Kolar District where it is shown that Rs. 4.90 lakh grant has been approved for each village total amounting to Rs. 24.50 lakhs where documents are created with respect to sanction of grant amount which is from page no. 196 to 249 as per Ex.P-15.

PW-1 further deposed that, the fake order with respect to construction of CC road in Ulkooor village, Araleri village, Nedahatti village and Chakanahalli village of Maluru Taluk, Kolar District where it is shown that Rs. 5 lakh grant has been approved for each village total amounting to Rs. 20 lakhs where documents are created with respect to sanction of grant amount which is from page no. 153 to 195 as per Ex.P-16.

PW-1 further deposed that, the fake order with respect to construction of CC road in Varadaganahalli village, V.Gangapura village, Cholanakunte village, Ramasandra village, Hathikumte village, Vijalapura village, Gangigunte village and S.I.Ananthapura village of Mulabagilu Taluk, Kolar District where it is shown that Rs. 5 lakh grant has been approved for each village total amounting to Rs. 40 lakhs where documents are created with

A handwritten signature in blue ink, followed by the date '30/4' written below it.

respect to sanction of grant amount which is from page no. 250 to 295 as per Ex.P-17.

PW-1 further deposed that, the fake order with respect to construction of CC road and drainage in Vodalavadi village, Moorandahalli village and Arahalli village of Kolar Taluk, Kolar District where it is shown that Rs. 5 lakh grant has been approved for each village total amounting to Rs. 15 lakhs where documents are created with respect to sanction of grant amount which is from page no. 297 to 325 as per Ex.P-18.

PW-1 further deposed that, the fake order with respect to construction of CC road in Avaganapalli village, Murumupalli village and Selepalli village of Srinivasapura Taluk, Kolar District where it is shown that Rs. 5 lakh grant has been approved for each village total amounting to Rs. 15 lakhs where documents are created with respect to sanction of grant amount which is from page no. 326 to 347 as per Ex.P-19.

PW-1 further deposed that, the fake order with respect to construction of CC road and drainge in Doddamaladoddi village, J.Vaddara colony village and Gowdathathanahalli village of Srinivasapura Taluk, Kolar District where it is shown that Rs. 5 lakh grant has been approved for each village total amounting to Rs. 15 lakhs where documents are created with respect to sanction of grant amount which is from page no. 348 to 380 as per Ex.P-20.

PW-1 further deposed that, the fake order with respect to construction of CC road and drainage in Bandapalli village,

A handwritten signature in blue ink, followed by the date '30/7' written below it.

Chakkarlahalli village and Kambalahalli village of Srinivasapura Taluk, Kolar District where it is shown that Rs. 5 lakh grant has been approved for each village total amounting to Rs. 15 lakhs where documents are created with respect to sanction of grant amount which is from page no. 381 to 420 as per Ex.P-21.

PW-1 further deposed that, the fake order with respect to construction of CC road in Akkipikki village, Nakalagadda village and J.Vaddara colony village of Srinivasapura Taluk, Kolar District where it is shown that Rs. 5 lakh grant has been approved for two villages and Rs. 4 lakhs grant has been approved for one village total amounting to Rs. 14 lakhs where documents are created with respect to sanction of grant amount which is from page no. 421 to 448 as per Ex.P-22.

PW-1 further deposed that, the fake order with respect to construction of CC road and drainge in Emarakunte village, J.Vaddara colony village and Kiruvara village of Srinivasapura Taluk, Kolar District where it is shown that Rs. 5 lakh grant has been approved for each village total amounting to Rs. 15 lakhs where documents are created with respect to sanction of grant amount which is from page no. 449 to 480 as per Ex.P-23.

PW-1 further deposed that, on 14/05/2015 he was transferred so, he handed over the case to Munikrishna, P.I, Kolar.

(b) PW1 is not subjected to cross examination by DGO and cross examination of PW1 by DGO is taken as nil.

A handwritten signature in blue ink, followed by a horizontal line and the date '30/4' written below it.

13. (a) PW-2/complainant, Sri. Shivakumar M.V. has deposed in his evidence that, he has worked as District Social Welfare Officer from 2013-2015 at Kolar. DGO was working as SDA in his office. That in the month of April 2014 FDA Ravi who has expired now and who was working as FDA in his office at that time told him that he has suspicion that the orders passed by Commissioner, Social Welfare Department with respect to basic infrastructure work has been fabricated and asked him to check and verify the orders. So, on 19/05/2014, he wrote letter to the Commissioner as per Ex.P-4 seeking whether the orders in their office is passed by him and sent the copy of the orders in their office to the Commissioner's office. That the Commissioner sent letter dated 19/05/2014 as per Ex.P-9 stating that the said orders have been fabricated and not issued by him and directed him to register case and file complaint under the supervision of D.C, Kolar.

PW-2 further deposed that, on the same day he has brought this fact to the notice of D.C Kolar. That on 20/05/2014, the D.C visited his office and enquired DGO with respect to the fabrication of orders and DGO admitted that he has done the fabrication of orders and D.C directed him to register case in the jurisdictional police station.

PW-2 further deposed that, on 26/05/2014, he has lodged complaint against DGO in Gulpete police station, Kolar along with 12 fake orders created by DGOs as per Ex.P-11 and Ex.P-6 respectively. That the I.O. registered the case against the DGO

A handwritten signature in blue ink, followed by the date '30/4' written below it.

and prepared FIR. That he has given statement to the I.O as per Ex.P-17.

(b) PW2 is not subjected to cross examination by DGO and cross examination of PW2 by DGO is taken as nil.

14. (a) PW-3/Investigating Officer, Sri. K.M.Chinnaswamy has deposed in his evidence that, he has worked as Superintendent of Police in Karnataka Lokayukta, Kolar from November 2014 to July 2015. That on 06/02/2015, he received letter as per Ex.P-8 from ARE-5, KLA, Bengaluru to investigate and submit report in COMPT/LOK/BD/362/2015/ARE-5 with respect to DGO creating 12 fake work orders in the name of D.C, Kolar district with respect to construction of CC road and concrete drainage work in S.C. colony of various taluks of Kolar District done by Social Welfare Department. That he issued memo dated 06/02/2015 to Ashwathnarayanaswamy, PI, KLA, Kolar to conduct enquiry and submit report, the endorsement is in Ex.P-1 in this regard. That he has written letter to District Social Welfare Officer, Kolar as per Ex.P-2 seeking order copy and documents pertaining to 12 fake orders.

PW-3 further deposed that, on 24/04/2015, he has sent letter to S.P, Kolar District as per Ex.P-8 requesting to send the documents pertaining to crime No.75/2014 of Gulpet police station, Kolar.

A handwritten signature in blue ink, followed by the date '30/4' written below it.

PW-3 further deposed that, on 27/04/2015, he received the case records in crime No: 75/2014 of Gulpet police station, Kolar as per Ex.P-9 and Ex.P-10 respectively.

PW-3 further deposed that, on 14/05/2015, Ashwathnarayana, PI, KLA, Kolar was transferred from Kolar Lokayukta police station and he entrusted the further enquiry to CW-1.

PW-3 further deposed that, on 31/07/2015, he retired from service and handed over the charge to Sri.Ramamurthy, Dy.S.P., KLA, Kolar.

(b) PW3 is not subjected to cross examination by DGO and cross examination of PW3 by DGO is taken as nil.

15. (a) PW-4/Investigating Officer, Sri. Munikrisna has deposed in his evidence that, he has worked as Police Inspector in Karnataka Lokayukta, Kolar from February 2014 to September 2016. That on 06/02/2015, CW-2 had directed him to do enquiry in petition no.05/2015 and on the same day he has collected the documents from Social Welfare Department, Kolar. That after receiving all the document, he verified the same and found that on 26/05/2014, case has been registered in Gulpete police station, Kolar in Cr.No.75/2014 against the DGO, the FIR is as per Ex.P-10. Further after verification of the documents he found that 12 orders of D.C, Kolar have been fabricated and created and the


304

said documents have been forged with respect to work for the year 2011-12 at an expenditure of Rs.233.46 lakhs.

PW-4 further deposed that, on 12/02/2015, he received the complaint pertaining to Cr.No.75/2014 of Gulpete police station, Kolar as per Ex.P-11. Further deposed that, Venkateshmurthy, PSI, Gulpete police station, Kolar has investigated the matter and submitted charge sheet to the jurisdictional court as per Ex.P-24. That on 28/05/2015, he has submitted enquiry report to S.P, KLA, Kolar.

(b) PW4 is not subjected to cross examination by DGO and cross examination of PW4 by DGO is taken as nil.

16. On over all evaluation of the oral and documentary evidence adduced by both the parties, it reveals that this is a reference under Section 7(2A) of Karnataka Lokayukta Act vide the order of Government of Karnataka No. ಸಕಇ 269 ಎಸ್‌ಎಸ್‌ಪಿ 2014, Bangalore dated. 20.01.2015, for holding the enquiry regarding creating 12 bogus orders passed, showing as if they are signed by the Commissioner, Social Welfare Department, for providing infrastructure such as concrete road and concrete drainage in the schedule caste colonies in Kolar District and misappropriation of the amount released for the said works.

17. After receipt of the said reference, case has been registered and matter was referred to the Superintendent of Police, Karnataka

A handwritten signature in blue ink, followed by the date '30/4' written below it.

Lokayukta, Kolar for investigation and to submit the report. Accordingly, Superintendent of Police, Karnataka Lokayukta, Kolar got investigated the matter through Police Inspector and submitted the investigation report dated 28.05.2015.

18. Further the evidence of PW1/I.O., PW2/Complainant, PW3 & PW4/I.O.'s reveals as here under:

- i) As per the report dated 19.05.2014 submitted by the Commissioner, Social Welfare Department, Bengaluru, the alleged 12 orders (relating to 47 works) i.e., Exp6, Exp12 to Exp23 which were fabricated to have been issued by the Commissioner, were not actually issued by the Commissioner, but the DGO i.e., Sri Narayanaswamy, Second Division Assistant by substituting the last page of the paper containing the signature of the Commissioner, secured sanctioned order for another additional 47 works for a sum of 233.46 lakhs.
- ii) The Commissioner, Social Welfare Department had requested the Deputy Commissioner to conduct an enquiry and to take action for the alleged misconduct and accordingly, the Deputy Commissioner, Kolar visited the office of District Social Welfare Department, Kolar on 26.05.2014 at about 10.45 a.m. and examined the papers. During


30/4

that course of enquiry DGO, revealed and confessed before the Deputy Commissioner that without obtaining sanction from the Commissioner of Social Welfare, pertaining to said 12 orders and without furnishing the original release order, he had issued orders to the contractors. Thereby the DGO has admitted the fabrication of orders regarding sanctioning of 12 orders for a sum of ₹233.46 lakhs.

iii) The Deputy Commissioner, Kolar has directed to register the Criminal case against DGO and accordingly, the Criminal complaint was registered before the Police Sub-Inspector, Gulpete Police station in Cr.No. 75/2014 for the offences punishable u/s.408, 420, 464, 465, 471, 474 I.P.C. and seized the records.

4) The evidence of PW1 to PW4 and the documents collected during the course of investigation i.e. Exp6, 11 to 23 show that though the Commissioner, Social Welfare Department, Bangalore has not issued 12 orders pertaining to 47 works for a sum of ₹233.46 lakhs, but the DGO by using the signature containing in the last page of the previous order has concocted and created the alleged orders pertaining to 47 works to be carried out at Malur, Bangarapet, Srinivasapur, Mulabagilu and Kolar Taluks and issued work orders to the Contactors for carrying out the work

30/4

which is against the Rules and thereby he has misappropriated and committed official misconduct.

5) The DGO has failed to submit his explanation to the observation note sent to him, that shows that the DGO has admitted the report submitted by the Lokayukta Police. DGO though has appeared before this ARE-11 on 09/10/2020 and has not engaged advocate for defence and he has not chosen to file written statement rebutting the allegations made against him in AOC and Imputation of Charge. Further he has not subjected PW-1 and 2 I.Os for cross examination. The DGO has not stepped into the witness box and has not adduced any defence evidence on his behalf and has not got marked any documents on his behalf. As such there is no reason to disbelieve the unchallenged testimony of PW-1 and 2 I.Os corroborated by Ex.P-1 to 24 documents.

Since the evidence of PW1 to PW4 and the documents collected during investigation is not denied by DGO, it shows that DGO has created 12 bogus orders as per Exp6, Exp12 to Exp23 by retaining the page containing the signature of the Commissioner on the last page including proposal of the original order and obtained approval for 47 works at Malur, Bangarapet, Srinivasapur, Mulabagilu and Kolar Taluks and issued work orders to the Contractors for carrying out the work which is against the Rules and thereby he has misappropriated 233.46


30/4

lakhs and committed official misconduct u/r 3(1)(i) to (iii) of KCS (Conduct) Rules 1966.

19. Thus, for the foregoing reasons, I hold that disciplinary authority from the evidence of PW-1 to 4 and Ex.P-1 to 24 proved that DGO while working as Second Division Assistant in office of the District Social Welfare Officer, Kolar, the Commissioner, Social Welfare Department, Bengaluru had passed order dated 13/09/2012 and in the original order Rs.25 lakhs was released for the works done in Kolar and Mulabagilu taluks only and though the Commissioner, Social Welfare Department, Bangalore has not issued 12 orders pertaining to 47 works for a sum of ₹233.46 lakhs, but the DGO by using the signature of the Commissioner in the last page of the previous order has concocted and created the alleged 12 orders pertaining to 47 works to be carried out at Malur, Bangarapet, Srinivasapur, Mulabagilu and Kolar Taluks and issued work orders to the Contactors for carrying out the work which is against the Rules and thereby he has misappropriated and committed official misconduct dereliction of duty and thereby failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of Government Servants and thus is guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966.


30/4

20. **Point No.2** :- For the aforesaid reasons, this Additional Registrar (Enquiries) proceeds to record the following.

FINDINGS

The disciplinary authority has proved the charges against the DGO i.e., Sri Narayanaswamy, Second Division Assistant, Officer of the District Social Welfare Officer, Kolar.

To take steps for recovery of the misappropriated amount of ₹ 233.46 lakhs with interest from the DGO and also from the concerned contractors either jointly severally as the Government may deem fit.

The date of Retirement of DGO is 31/03/2029

Submitted to Hon'ble Lokayukta for kind approval, and necessary action in the matter.


(J.P. Archana)

Additional Registrar (Enquiries-11),
Karnataka Lokayukta,
Bangalore.

ANNEXURES

List of witnesses examined on behalf of the Disciplinary Authority:-

PW1:- Sri. Ashwathnarayanaswamy B.N.
 PW2:- Sri. Shivakumar M.V.
 PW3:- Sri. K.M.Chinnaswamy
 PW4:- Sri. Munikrishna

List of witnesses examined on behalf of the Defence:-

Nil

List of documents marked on behalf of Disciplinary Authority:-

| | |
|-------------|---|
| Ex P1 | Xerox copy of letter dated 31/01/2015 sent to Superintendent of Police, KLA, Kolar. |
| Ex P2 | Original letter dated 12/02/2015 written by Superintendent of Police, KLA, Kolar. |
| Ex P3 | Xerox copy of letter dated 18/02/2015 of District Social Welfare Officer. |
| Ex P4 | Xerox copy of letter dated 19/05/2014 of District Social Welfare Officer. |
| Ex P5 | Xerox copy of letter dated 19/05/2014 of Commissioner of Social Welfare Officer. |
| Ex P6 | Xerox copy of 12 fake Government Orders. |
| Ex P7 | Original statement of M.V.Shivakumar dated 16/04/2015. |
| Ex P8 | Original letter of Superintendent of Police, KLA, Kolar dated 24/04/2015. |
| Ex P9 to 11 | Original letter dated 27/04/2015 along with FIR and complaint. |
| Ex P12 | Attested copy of fake order with respect to construction of CC road in Musukoor Village, Aahanya Village, Hijuvanahalli Village, Thambihalli village and Doddakunthuru village of Maluru Taluk, |


30/4


| | |
|--------|--|
| | Kolar District. |
| Ex P13 | Attested copy of fake order with respect to construction of CC road in Sampangere Village-Mayuripuram, Kalkere Village, Ramakrishnapura Village-Mayuripuram of Maluru Taluk, Kolar District. |
| Ex P14 | Attested copy of fake order with respect to construction of CC road in Chinnappanahalli Village, Kogila village, Tahallikoppa village and Tambarlahalli village of Bangarpete Taluk, Kolar District. |
| Ex P15 | Attested copy of fake order with respect to construction of CC road in Chinnayyagarepalli village, Kamatampalli village, Nakkalagadda village, Gullakumatte Village and Nakkalagadda village of Srinivasapura Taluk, Kolar District. |
| Ex P16 | Attested copy of fake order with respect to construction of CC road in Ulkooor village, Araleri village, Nedahatti village and Chakanahalli village of Maluru Taluk, Kolar District. |
| Ex P17 | Attested copy of fake order with respect to construction of CC road in Varadaganahalli village, V.Gangapura village, Cholanakunte village, Ramasandra village, Hathikumte village, Vijalapura village, Gangigunte village and S.I.Ananthapura village of Mulabagilu Taluk, Kolar District. |
| Ex P18 | Attested copy of fake order with respect to construction of CC road in Vodlavadi village, Moorandahalli village and Arahalli village of Kolar Taluk, Kolar District. |
| Ex P19 | Attested copy of fake order with respect to construction of CC road in Avaganapalli village, Murumupalli village and Selepalli village of Srinivasapura Taluk, Kolar District. |

30/4

| | |
|--------|--|
| Ex P20 | Attested copy of fake order with respect to construction of CC road in Doddamaladoddi village, J.Vaddara colony village and Gowdathathanahalli village of Srinivasapura Taluk, Kolar District. |
| Ex P21 | Attested copy of fake order with respect to construction of CC road in Bandapalli village, Chakkarlahalli village and Kambalahalli village of Srinivasapura Taluk, Kolar District. |
| Ex P22 | Attested copy of fake order with respect to construction of CC road in Akkipikki village, Nakalagadda village and J.Vaddara colony village of Srinivasapura Taluk, Kolar District. |
| Ex P23 | Attested copy of fake order with respect to construction of CC road in Emarakunte village, J.Vaddara colony village and Kiruvara village of Srinivasapura Taluk, Kolar District. |
| Ex P24 | Attested copy of charge sheet. |

List of documents marked on behalf of Defence:-

Nil


30/4/2024
(J.P. Archana)

Additional Registrar (Enquiries-11),
Karnataka Lokayukta, Bangalore.

